

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 12<sup>th</sup> day of March Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00345/2018

Mrs. Susan Santhosh,  
TGT (Eng) Emp Code: 4601,  
KV, Minambakkam,  
Chennai- 600 027

.....Applicant

(By Advocate : M/s. R. Arumugam)

VS.

1. Commissioner,  
Kendriya Vidyalaya Sangathan,  
Head Quarters, 18 Institutional Area,  
Shahid Jeetsingh Marg,  
New Delhi- 110 016;
2. Deputy Commissioner,  
Kendriya Vidyalaya Sangathan,  
Chennai Region,  
IIT Campus, Chennai- 600 036;
3. Principal,  
Kendriya Vidyalaya, Minambakkam,  
Chennai- 600 027.

... ..Respondents

(By Advocate: )

**O R A L   O R D E R**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This O.A has been filed by the applicant seeking the following reliefs:-

- "a) to call for the original file (s)/ record(s) of the respondents dealing with the case of the applicant and peruse the same;
- b) declare that after joining the services of the respondents as Trained Graduate Teacher (English) on Direct Recruitment basis vide Memorandum dated 20.06.1988, the applicant is entitled to be granted the benefits of GPF-Cum-Pension Scheme with all consequential benefits."

2. Learned counsel for the applicant submits that applicant joined the services of Kendriya Vidyalaya Sangathan (KVS) as a Primary Teacher on 21.08.1985 and became the member of KVS Contributory Provident Fund Scheme as per the then existing policy of the KVS. The applicant's CPF account No. was MRC 58. She was subsequently appointed as TGT (English) w.e.f. 20.06.1988 on direct recruitment basis. It is stated that the 1<sup>st</sup> respondent introduced General Provident Fund (GPF) Pension Scheme as part of implementation of the recommendations of the IV CPC by their Memorandum dated 1.9.88 wherein it was clearly spelt out that there would be no CPF Scheme for those who were appointed after 1.1.1986. The applicant was appointed as TGT (Eng) on probation w.e.f 20.06.1988. However, the applicant continued to be covered under the CPF Scheme

erroneously despite her repeated representations and requests which elicited no reply from the concerned authorities. The applicant made the last representation on 28.8.2017. He is due to superannuate from service on 31.7.2019. Hence, the applicant has filed the instant O.A. seeking the aforesaid relief.

3. Learned counsel for the applicant further submits that applicant would be satisfied if the respondents are directed to dispose of her Annexure-A15 representation dated 28.08.2017 within a time limit set by the Tribunal.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the authority concerned is directed to consider Annexure -A15 representation of the applicant dated 28.8.2017 in accordance with the relevant rules and pass a speaking order within a period of two months from the date of receipt of copy of this order.

5. The O.A. is disposed of in the above terms. No costs.

(R. RAMANUJAM)  
MEMBER(A)

12.3.2018

asvs.